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(c) So far no old type-I single-roomed quarters have been converted into double-roonied quarters. However, in some, additional amenities like RCG lofts, separate water closets, separate water connections, individual water taps, electrification etc. have been provided.

As regards conversion of single roomed quarters, into double-roomed quarters, necessary survey as to the feasibility of its conversion is in progress and further action will be taken on receipt of the survey report.

- (d) No funds were provided specifically lor construction/conversion of old type quarters, in the Fourth Five Year Plan.
- (e) In view of (d) above, the question does not arise.

783. [Transferred lo the 22nd August, 1974.1

Water Shortage in New Moti Nagar, New Delhi

784. DR. K. MATHEW KURIAN:

SHRI P. K. KUNJACHEN:

Will the Minister of WORKS AND HOUSING be pleased to state:

bethel ii is a fact that there is acute shortage of water in 'B' Block (1st Floor) of New Mod Nagar, New Delhi; and

ibi if BO, what steps have been taken by Government to supply water in that locality?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b) The information is awaited and will be placed on the Table ef Sabha.

High Speed Diesel Oil

785. SHRI GULABRAO PATIL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal under Government's consideration for bringing high speed diesel oil under the purview of Central Road Fund; and (b) if so, by when the proposal is likely to materialise?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANS PORT (SHRI PRANAB MUKHERJEE): (a) and (b) The proposal for bringing high speed diesel oil under the purview of Central Road Fund has been considered and it has been decided not to pursue it for the time being.

Sub-letting of Government Accomodation

788.SHR] KRISHNA KRIPLANI: SHRI UMASHANKAR JOSHI:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that several allottees of Government bungalows and flats, sublet part of their houses and/or outhouses <iii rent; and
- (b) if so, what action Government have taken or propose to take to check the mis-use i'l Government accommodation in this manner?
- IIU. MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM
- MEHTA): (a) A Government servant allotted a residence from the general pool at Delhi/New Delhi ran share it with a person of an eligible category decided by 'iin-rii from time to time. If a residence is shared on any other basis or is completely sublet, this is tantamount to subletting and attracts penal provisions of the Allotment Rules. Where complaints about partial or full subletting of Government accommodation are received necessary inquiries are made and Government servants, if found guilty of unauthorised subletting, are punished.
- (b) In order to curb the malpractice of subletting, periodical checks are conducted in Government colonies by officers of the Directorate of Estates and the Central P. W. D. Besides, action is also taken on complaints received from individuals.